1	2	3	4
Component 2: System-level initiatives to strengthen sector governance and performance			
NPIU operating costs and studies	1	76	76.00
SPIU operating costs	17	15	255.00
MIS/DBT	1	30	30.00
AICTE	1	10	10.00
NBA	1	10	10.00
Student Learning assessment and examination reform	-		60.00
IITs	-		30.00
IIMs	-		30.00
National Knowledge Network	40	1	40.00
Sub-total (2)			541.00
Grand Total (1 + 2)			2660.00

Judgement of Central Administrative Tribunal

2645. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of Central Administrative Tribunals (CAT) judgements implemented by the Ministry without going in for Appeal and reasons for not going in Appeal;

(b) whether CAT, Principal Bench New Delhi Order No. OA 2013/2005 dated January 18, 2007 has not been implemented so far or went in appeal; and

(c) if so, the reasons therefor and whether Government has initiated serious criminal action against officers for suppression of Court orders and obstructing justce to litigants and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Information is being collected.

(b) and (c) As per given Statement.

Statement

1. Regarding implementation of CAT Principal Bench Orders dated 18th Jan. 2007 in OA no. 2013/2005, it is stated that this OA was filed by Shri Vinod Kumar Kapoor, (Retd.) in the Hon'ble CAT, Principal Bench, New Delhi for regularization of his *ad-hoc* service in JAG. In the case, the Hon'ble CAT *vide* order dated 18.01.2007 had directed the respondents "to treat the applicant to have been regularly appointed in Junior Administrative Grade by promotion from the date he function as such on *ad-hoc* basis, *i.e.* from 19.07.1999, with all consequential benefits". This order was passed by the Hon'ble CAT, following its earlier judgment dated 09.11.2006 in OA No. 1690/2005 filed by Sh. L.D. Mandloi. A W.P. No. 4478/2007 in the case of Shri L. D. Mandloi was filed in High Court Delhi to challenge the CAT order dated 09.11.2006 in O.A No. 1690/2005. Hon'ble High Court dismissed the WP on 01.09.2014.

2. After dismissal of W.P. No. 4478/2007 by High Court Delhi in the case of Shri L.D. Mandloi, DOP&T was consulted. It was advised by DoP&T that WP in the case of Shri Kapoor and SLP in the case of Shri Mandloi may be filed in consultation with D/o Legal Affairs, M/o Law & Justice. D/o Legal Affairs advised to seek opinion of Prasar Bharati Counsel. The Counsel of Prasar Bharati had opined to implement the CAT orders in the both cases. D/o Legal Affairs also endorsed the opinion of Counsel of Prasar Bharati in these matter.

3. However, DoP&T advised to take up the matter with D/o Legal Affairs for reconsideration for filing of WP in the case of Shri Kapoor and SLP in the case of Shri Mandloi. D/o Legal Affairs again reiterated its earlier advice which is not agreeable to DoP&T. DoP&T also added that CAT orders are not in consistent with the Government policy and a view may be taken by Administrative Ministry on repercussions of such orders on *ad-hoc* promotions. As such, Ministry also sought comments of Prasar Bharati on the repercussions and financial implications on implementation, which is awaited. Accordingly, the matter could not be finalized, as it is in consultation with nodal Ministries.

Kisan TV channel in Chhattisgarh

†2646. SHRI RAM VICHAR NETAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of transmission centres set up by Government for Kisan TV in Chhattisgarh;

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†Original notice of the question was received in Hindi.